COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 39 OF 2017 &</u> IA NOS. 94, 95 & 187 OF 2017

Dated: 16th February 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Reliance Gas Transportation Infrastructure Ltd. ... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Mr. Gaurav Mitra

Mr. Vishnu Sharma

Ms. Rashmita Roy Choudhury

Counsel for the Respondent(s) : Mr. Sumit Kishore

<u>ORDER</u>

Learned counsel for the appellant is stated to be in some personal difficulty.

As agreed by the learned Counsel for both the parties, list the matter on **27.04.2018**.

(Justice N. K. Patil) Judicial Member

(B. N. Talukdar)
Technical Member (P&NG)

tpd/vg